- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

THE MINISTER OF TRIBAL AFFAIRS (SHRI P.R. KYNDIAH): (a) The Ministry of Tribal Affairs does not have any such information.

(b) to (e) Do not arise in view of reply to (a) above.

Forest Rights Act

*45. SHRI SYED AZEEZ PASHA: SHRI D. RAJA:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that even though the Forest Rights Act was passed in 2006, the rules have not been notified as yet; and
 - (b) if so, the details thereof and the reasons therefor?

THE MINISTER OF TRIBAL AFFAIRS (SHRI PR. KYNDIAH): (a) The Rules under the scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006 have not yet been notified.

(b) The comments received from the public on the draft Rules pre-published on 19th June, 2007, have been examined and the notification will take place as soon as all the formalities are completed.

Target for additional power generation

†*46. SHRI RAJ MOHINDER SINGH MAJITHA: DR. MURLI MANOHAR JOSHI:

Will the Minister of POWER be pleased to state:

- (a) whether it is a fact that a target of creating 10,159 Mega Watts power generation capacity in the country for 2007-08 was fixed;
 - (b) if not, what was that target;
- (c) whether it is also a fact that project related to creation of 2,645 MW power generation capacity only were completed from April to September, 2007; and
 - (d) if not, the facts in this regard?

THE MINISTER OF POWER (SHRI SUSHIL KUMAR SHINDE): (a) and (b) According to the proposed capacity addition programme, during 2007-08 capacity addition of 16335 MW had been envisaged. However, on present assessment, the expected capacity addition is likely to be 12039 MW

(c) and (d) Yes, Sir, the capacity commissioned during the year 2007-08 (up to September, 2007) was 2645 MW. Further more, as on 12th November, 2007 generation capacity of 4380 MW has been commissioned.

[†]Original notice of the question was received in Hindi.